

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

29. IA 4486/2023 IA 159/2024 in C.P. (IB)/3707(MB)2019

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 14.06.2024**

NAME OF THE PARTIES:- **Aaa Insolvency Professional LLP through
Authorized Partner Ankit Goel Rp S. Kumar
Limited Vs. Warji Abhaykumar Kasliwal**
IN THE MATTER OF
Edelweiss Asset Reconstruction Company Ltd
V/s
S Kumars Limited

Section: 45 (1) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 4486 of 2023:- Counsel, Aishwarya appeared for the Applicant/RP through VC and Counsel, Abhay Chauhan appeared for the Respondent nos. 1, 5 and 6 through VC. It has been pointed out that cost has been paid and reply has been filed on behalf of Respondent nos. 1, 5 and 6. Right to file reply on behalf of the rest of the Respondents i.e. Respondent nos. 2, 3 and 4 stands forfeited. List this matter on **07.08.2024**.

IA 159 of 2024:- Counsel, Aishwarya appeared for the Applicant/RP through VC and Counsel, Abhay Chauhan appeared for the Respondent nos. 1, 5 and 6 through VC. It has been pointed out that right to file reply on behalf of the Respondent nos. 1, 6 and 8 has been forfeited vide order dated 19.04.2024 and reply on behalf of the Respondent no. 5 has been e-filed. Further, no reply has been filed on behalf of the Respondent nos. 3 and 4 despite last opportunity was granted vide order dated 19.04.2024, therefore, right to file reply on behalf of the Respondent nos. 3 and 4 is forfeited. Court notice to

the Respondent nos. 2 and 7 has been issued but not served. Hence, **Registry is directed** to issue notice to the Respondent nos. 2 and 7 intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to Court Notice, the Applicant is also directed to issue notice to the Respondent nos. 2 and 7 intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice along with proof of service of notice at least two days before the next date of hearing. Further, Respondents are directed to file reply, if any, within a period of 10 days after receipt of this notice, by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **07.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)